

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:272
ANSWERED ON:21.11.2000
ARRESTS AGAINST WARRANT IN DELHI
MANSINH PATEL

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the people are not arrested even after the issue of arrest warrants in Delhi;
- (b) if so, the reasons therefor; and
- (c) the number of such cases that come to notice in Delhi during the last three years, year-wise?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (I.D. SWAMI)

(a)&(b): No, Sir. However, there have been instances in which the arrest warrants could not be served for such reasons as the person concerned has been found absconding or has died, etc.

(c): The number of warrants issues and the number of warrants served and unserved during the year 1997, 1998, 1999 and 2000 (upto 31.10.2000) is given as under:

Year Number of Warrants issued Served Unserved

1997	136625	93819	42806
1998	136248	91377	44871
1999	149816	100234	49492
2000	121298	788801	42297

(upto 31.10.2000)